

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

O.A. 328/86.

Shri A.N.Banerjee,
Dy.Inspector General of Police,
Maharashtra State,
26, "Yashodhan", Dinshaw Wachha,
Road, Churchgate Reclamation,
Bombay.400 020.

... Applicant

V/s.

1. The State of Maharashtra,
2. Shri K.G.Paranjpe,
Chief Secretary to the
Government of Maharashtra,
Mantralaya, Bombay.
3. Union of India,
New Delhi.
4. Shri P.V.Nayak,
Secretary to the Government
of Maharashtra,
Home Department,
Mantralaya,
Bombay.

Coram: Member (A) S.P.Mukerji
Member (J) M.B.Mujumdar.

Tribunal's Order:

(Per M.B.Mujumdar, Member (J))

Dated: 16.10.1986.

Heard the applicant in person. When we were writing the order yesterday after hearing the applicant, we thought that his prayer was pertaining to the adverse remarks passed against him from 1968-69 to 1983-84. However, when we read the application we found that he had prayed for quashing an order passed by the Respondent No.1 dated 22nd April, 1981 refusing to consider his case for promotion.

2. During the course of his arguments, the petitioner requested us to allow him to amend the application. Hence we had adjourned it for today.
3. Today the applicant has given an application for amendment of the application and we have allowed his request. He has also given copies of the amended application.
4. Now there are only 4 respondents. His prayer now is for expunging and quashing the adverse remarks passed against him for the years 1968-69 to 1983-84. However, the question of limitation comes in his way. We are therefore, issuing notices to the Respondents to file their say about the admission of the application. Hamast allowed i.e. the applicant himself will serve the notices on the Respondents. Kept on 13.11.1984 for Admission Hearing.

S.P.M.
16.11.86
(S.P.MUKERJI)
MEMBER(A)

M.B.M.
(M.B.MUJUMDAR)
MEMBER(J).

*Notice issued & Handed over
on 20/10/86.
M.B.
20/10/86*